- (c) die date on winch Government have received mis recommendation; and
- (d) die number of those units, shares of which were sold, so far, and die amount received by selling these shares?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLIIY): (a) and (b) In its 12 reports submitted

- so far, die Disinvestment Commission has given their recommendations in respect of 58 public sector undertakings. In respect of 5 of these PSUs, die Disinvestment Commission has recommended for offer of shares i.e. sale of shares through die capital markets or private placement
- (c) These 12 reports of die Disinvestment Commission were submitted between February, 1997 and August, 1999.
- (d) Out of these 5 PSUs, shares of 3 PSUs viz. MTNL, GAIL, and CONCOR have been sold so far in GDR and domestic market through private placement about Rs. 1258 cores.

Disinvestment of IPCL

1105. SHRI GAYA SINGH:

SHRI GURUDAS DAS GUPTA:

Mil die Minister of DISINVESTMENT be pleased to state:

- (a) whether Government have finally decided to disinvest die shares of Indian Petto Chemicals Limited (IPCL); and
 - (b) if so, die details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JATTLEY): (a) and (b) Yes Sir. It has been decided to disinvest 25% Government held equity in die Indian Petrochemicals Ltd. in favour of a strategic partner.

Disinvestment of Target

1106. SHRI DINA NATH MISHRA:

Will the Minister of DISIN-VESTMENT be pleased to state:

- (a) the target of disinvestment in die current financial year,
- (b) whether it has been revised:

- (c) if so, the revised target; and
- (d) how much of die target has been achieved during die first three quarters of the financial year 1999-2000.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY): (a) Rs. 10,000 Crores.

- (b) No Sir.
- (c) Does not arise.
- (d) An amount of Rs. 1585 Crores has been raised up to 31 -1 -2000.

PSUs not ready for Disinvestment

- 1107. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of DISINVESTMENT be pleased to state:
- (a) whether it is a fact that some Public Sector Undertakings were not ready for disinvestment;
- (b) whether it is also a fact that some of them have not passed the resolution in their Board of Directors meeting; and
 - (c) if so, the reasons for their inclusion in disinvestment list?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY): (a) and (b) The decision to disinvest die equity holding of the Government in any company, is taken by the Government and not by die Board of Directors of the Company.

(c) The disinvestment of Government equity in various companies is decided by the Government in accordance with the declared policy on disinvestment

Review of Disinvestment Proposal

1108. SHRI BRATIN SEN GUPTA: Will the Minister of DISIN- VESTMENT be pleased to stale:

- (a) whether any new Disinvestment proposal is being considered by Government; and
- (b) whether Government have reviewed any of the Disinvestment proposal it has floated earlier?